

Standing Committee Report Summary

The Jawaharlal Institute of Post-Graduate Medical Education and Research Puducherry (Amendment) Bill, 2010

- The Standing Committee on Health and Family Welfare submitted its 47th Report on ‘The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry, 2010’ on October 15, 2010. The Chairman was Shri Brajesh Pathak. The Bill was introduced in the Rajya Sabha on August 5, 2010. The Bill seeks to amend the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008 which declared it as an institution on national importance.
- The Committee, based on the suggestions from the JIPMER employees, recommended that a clause be added to the Bill which would bring the institute under the purview of Central Administrative tribunal (CAT). This would allow the absorbed staff to appeal before the CAT against the dismissal or any other order of the Secretary of the Ministry of Health and Family Welfare.
- Of the 2140 employees at the JIPMER, 1986 had not exercised their option until July, 2009. The Committee came to understand that the element of indecision on the part of the employees was mainly due to the attractions of the central government benefits on the one hand and the apprehensions of being transferred on the other.
- The Committee was of the view that a period of one year was sufficient for the employees to exercise their option to remain with the JIPMER or as employees of the central government. It was found that the apprehensions of the employees regarding the pensionary benefits as well as other service conditions were covered in the Regulations of the JIPMER, 2008. The Committee felt that had the Ministry made this information explicit to the employees at the outset, they could have exercised their option in the one year time-period.
- The Committee also pointed the inordinate delay in getting the amendments of the Bill cleared and passed by the Ministry of Law. The Committee was of the view that this delay highlights the “laid back” manner in which the matter was dealt with and also the lack of proper inter-ministerial coordination.
- With most of the employees not exercising their option within one year of the commencement of the JIPMER Act, 2008, the functioning of the institute would have been adversely affected.

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